

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE C. JAYACHANDRAN

Friday, the 23rd day of August 2024 / 1st Bhadra, 1946

CRL.REV.PET NO. 882 OF 2024

CMP 1294/2021 IN CC 291/2020 OF SPL.ADDL.CJM (FOR THE TRAIL OF CRIMINAL CASES
AGAINST SITTING AND FORMER MPS/MLAS OF THE STATE) ERNAKULAM
REVISION PETITIONER(S)/PETITIONER/ACCUSED

SURESH GOPI, AGED 67 YEARS, S/O.K.GOPINATHAN PILLAI, D-9 LAKSHMI,
TEMPLE ROAD, SASTHAMANGALAM POST, TRIVANDRUM, PIN - 695010.

RESPONDENT(S)/COMPLAINANTS

1. DEPUTY POLICE SUPERINTEND, CRIME BRANCH CENTRAL UNIT -II, ERNAKULAM,
PIN - 682031.
2. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF
KERALA, ERNAKULAM, KOCHI, PIN - 682031.

This Criminal Revision Petition coming on for orders upon perusing
the Revision Petition and and upon hearing the arguments of
M/S.B.N.SHIVSANKAR, SANOJ M.A, ADITHYA KIRAN V.E, VISHNU B.KURUP, TINU
T.JOSEPH & MEGHA MUKUNDASWAR, Advocates for the petitioner and of PUBLIC
PROSECUTOR for the respondents, the Court passed the following:

ORDER

Admit.

Learned Additional Public Prosecutor takes notice for the
respondents, Learned Public Prosecutor seeks time to get instructions.

Post on 23.09.2024.

CrL.M.A.No.1/2024

Heard.

Allowed to the extent of doing away with the appearance of the
petitioner before the trial court until further orders.

Sd/-

C.JAYACHANDRAN, JUDGE